

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI.**

PRINCIPAL BENCH,  
COURT NO. IV

**CUSTOMS MISCELLANEOUS APPLICATION NO. 50293 OF 2020**  
(ON BEHALF OF THE APPELLANT)  
**IN**  
**CUSTOMS APPEAL NO. 51168 OF 2020**

[Arising out of the Order-in-Original C. No. VIII/ICD/TKD/6/Adj./Commr./Export/08/2015 dated 01/09/2020 passed by The Principal Commissioner of Customs (Import), New Delhi.]

**Shri Pawan Kumar Ralli,**  
**S/o Late Shri Subhash Chander,**  
House No. 275, Bharat Apartment,  
Plot No. 20, Sector 13, Rohini,  
New Delhi – 110 085.

**...Appellant**

**Versus**

**Commissioner of Customs (Import),**  
Tughlakabad,  
New Delhi – 110 020.

**...Respondent**

**APPEARANCE:**

Shri Bharat Bhushan, Advocate for the appellant.  
Shri Nagendra Yadav, Authorized Representative for the  
Department

**CORAM:**

**HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**  
**HON'BLE DR. MS. RACHNA GUPTA, MEMBER (JUDICIAL)**

**FINAL ORDER NO. 50970/2022**

**DATE OF HEARING/DECISION : 10.10.2022**

**P.V. SUBBA RAO**

The learned Counsel for the appellant submits that this appeal was filed against denial of cross-examination of the witnesses. Meanwhile, the matter has been adjudicated by the Adjudicating Authority and order-in-original has been passed.

Accordingly, this appeal has become infructuous. Accordingly, it is dismissed as withdrawn. The miscellaneous application stand disposed of.

(Order dictated and pronounced in open court.)

**(P.V. SUBBA RAO)**  
**MEMBER (TECHNICAL)**

**(DR. RACHNA GUPTA)**  
**MEMBER (JUDICIAL)**

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